

51 <i>Written Answers</i>		JULY 17, 1991	<i>Written Answers</i> 52	
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35.	Bhaurao Chavan SSK Ltd., At Mundkhed, Distt. Nanded.		2-5-90	2500
36.	Shree Bageshwar SSK Ltd., At Rohina/Amba, Teh. Partur, Distt. Jalna.		30-5-90	2500
37.	M/s. Pushpdanteshwar SSK Ltd., At Samsherpur, Teh. Nandurbar, Distt. Dhulia.		4-1-91	2500
38.	M/s. Padamshri Dr. Vithalrao Vikne Patil SSK Ltd., At Kothi, Tal. Kajj, Distt. Beed.		24-1-91	2500

PHASED ABOLITION OF FREIGHT EQUALISATION SCHEME

*78. SHRI AMAR ROYPRADHAN :
Will the Minister of PLANNING AND
PROGRAMME IMPLEMENTATION be
pleased to state :

(a) whether the Government have accepted in principle the recommendations of the Pandey Committee for the phased abolition of the Freight Equalisation Scheme in respect of iron and steel;

(b) if so, the reasons for not implementing these recommendations; and

(c) the steps proposed to be taken to implement the same ?

THE MINISTER OF STATE OF THE
MINISTRY OF PLANNING AND PRO-
GRAMME IMPLEMENTATION (SHRI
H. R. BHARDWAJ) : (a) Yes, Sir.

(b) and (c) Due to the differing views of the State Governments on the subject, it has been decided to take the advice of the National Development Council with regard to the steps to be taken to implement the recommendations.

APPLICATIONS FOR ISSUE OF INDUSTRIAL LICENCES

*79. SHRI C. K. KUPPUSWAMY :
Will the PRIME MINISTER be pleased to
state :

(a) the actual number of applications pending for issue of Industrial licences for Heavy Industries, State-wise;

(b) the details of measures taken to avoid the delay in the issue of licences for such industries; and

(c) if no action has been taken in the matter, the reasons thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (PROF. P. J.
KURIEN) : (a) A statement giving actual number of applications pending for issue of Industrial Licences in respect of Heavy Industries as on 30th June, 1991, is enclosed.

(b) Government have initiated a number of measures to avoid delay in grant of industrial licences. Time limits have been prescribed for consideration of applications by Approval Committees, even though multiple scrutinising agencies are involved, such as Administrative Ministries, technical and scientific authorities etc. A close system of monitoring is carried out by the Secretariat for Industrial Approvals to ensure disposal of substantive applications within the prescribed time limits. There is also a system of reporting of delayed cases to the Project Approval Board on a monthly basis.

Fast track mechanisms, such as single window clearances for applications involving composite approvals, have also been introduced. Further, with a view to ensuring expeditious disposal of certain items of work, powers have been delegated to Administrative Ministries to take decisions in specified types of cases. The overall liberalisation of licensing policy and various measures initiated thereunder have also been designed to eliminate bottlenecks in achieving rapid industrial growth.

(c) Does not arise.